

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 5
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

Mr. Rakesh Kumar, Mr. K.S Tanwar, Advs. for RP
Mr. Dhrujdit Saikia, Adv. for BDR Finvest
Mr. Nitin Bajaj, Adv. for Renu Proptech

ORDER

CA-954(PB)/2020

First progress report filed by RP placing on record the Minutes of 4th CoC Meeting and progress report from 1st December, 2019 is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-954(PB)/2020 stands disposed of.

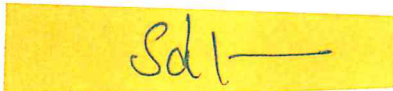
CA-952(PB)/2020.

This is an application filed by RP alongwith the Minutes of 5th CoC Meeting held on 7th January, 2020 seeking replacement of Resolution Professional by new Resolution Professional alongwith

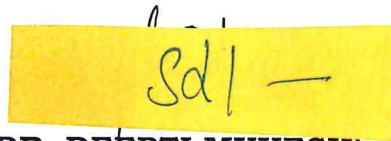
progress report. Ld. Counsel for Financial Creditors being BDR Finvest Pvt. Ltd. and Renu PropTech Pvt. Ltd. have objected to this application and seek time to file reply. Let them reply file within one week.

Ld. Counsel for the RP undertakes to ensure the presence of Authorized Representative of Class of Creditors being home buyers on the next date of hearing.

List on 25.02.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

06.02.2020
Nikhil